

GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION

Notification

The 26th March, 2012

No. G.S.R. 14/P.A.1/1914/S.4/Amd.(17)/2012.—In exercise of the powers conferred by section 4 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in the Punjab Excise Liquor Definitions, 1954, namely :—

DEFINITIONS

1. (1) These definitions may be called the Punjab Excise Liquor (First Amendment) Definitions, 2012.

(2) They shall come into force on and with effect from the first day of April, 2012.

2. In the Punjab Excise Liquor Definitions, 1954, in paragraph 2, after sub-paragraph (3), the following sub-paragraphs shall be added, namely :—

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| "(4) Illicit Liquor | .. means a liquor manufactured in an un-authorized manner. |
| (5) Lipit Liquor | .. means a liquor on which all levies are duly paid and is manufactured in a licensed distillery or a bottling plant." |

A. VENU PRASAD,

Secretary to Government of Punjab,
Department of Excise and Taxation.